

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1002
ANSWERED ON:01.03.2011
CWG OFFICERS IN TIHAR JAIL
Singh Dr. Raghuvansh Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports alleging the involvement of officials of Tihar jail in supply of weapons to inmates of the Tihar jail to eliminate certain other inmates lodged in the same jail for irregularities in the Commonwealth Games (CWG), 2010;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any inquiry in this regard;
- (d) if so, the details and the outcome of the inquiry thereof; and
- (e) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Government of NCT of Delhi has informed that a complaint has been filed by two inmates before different Courts of Law wherein allegations have been made that Jail Authorities provided weapons to them to kill undertrial accused lodged in Jail in Commonwealth Scam case for monetary gain.

(c) to (e): An inquiry was conducted by Jail authorities in the matter which revealed that the contents of the complaint were false, frivolous, motivated and baseless. A reply in this regard was filed by the Jail Authorities in the Court. However, on the directions of the Court, the local Police conducted searches in the Jail premises in the concerned Jail in presence of the complainants. No weapon was recovered except a small kitchen knife. On further directions of the Court, an inquiry has been initiated by Crime Branch of Delhi Police.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 2176 FOR 23.11.2010.

(a) & (b): Yes. Illegal poachers from Sri Lanka, Myanmar, Indonesia, Iran, Pakistan, Thailand and Bangladesh have been apprehended by Indian Coast Guard in Indian Exclusive Economic Zone. The details of poachers apprehended by the Indian Coast Guard during the last three years are given below:

Year Bangladesh Indonesia Iran Myanmar Pakistan Sri Lanka Thailand

2007 Nil 05 Nil 116 19 35 64

2008 40 Nil 16 83 28 362 02

2009 61 Nil Nil 72 109 661 Nil

2010 Nil Nil Nil 218 08 323 03

(c): Post 26/11, the surveillance at sea has been increased and several decisions have been taken to enhance the maritime and coastal security. The Government of India has designated Indian Navy as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Coast Guard is additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by Coastal Police. The Director General Coast Guard has been designated as Commander Coastal Command responsible for overall coordination between Central and State agencies in all matters relating to coastal Security. These decisions are being implemented by the Ministry of Defence.

The surveillance and security in the close coastal waters is done by Marine Police.

All the maritime and coastal security arrangements are deterrent to infiltration of foreigners in coastal areas.